

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

(MP) IA 25 of 2020 in TP 126 of 2019 [CP(IB) 240 of 2019]

Coram: Hon'ble Ms. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)





**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.03.2020**

Name of the Company: Navin Khandelwal RP For Premshree Devcon
Pvt Ltd
V/s

Premshree Devcon Pvt Ltd & Ors

Section: Section 33(2) IBC

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Adv Deval Dighe (For Resp. No. 3 to 7 & 9 to 11).			
2.	Adityasinh Parmar	Adv	Suspended Management	
3.	Navin Khandelwal	RP	K.P.	
4.	Ashutosh Gokhle		K.R.	

ORDER

Mr. Navin Khandelwal appears for the RP.

Mr. Ashutosh Gokhle, authorized representative appears on behalf of the home buyers.

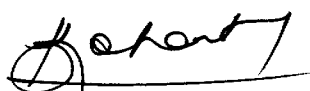
Adv. Mr. Deval Dighe appears for the Respondent No. 3 to 7 and 9 to 11.


Adv. Mr. Aditya appears for the Suspended Management.

The learned counsel appearing for both the Parties, seek time to file reply. Hence, two weeks' time is granted for filing reply by serving an advance copy to each other.

Meanwhile, the authorized representative of the home buyers is directed to entertain claim, if any, and represent the same before the Committee of Creditors(CoC). The RP is also directed to ^{forward the} find claim, if any, received from the home buyers to the authorised representative for consolidation of claims and present the same before the CoC.

List the matter for further hearing on 17.04.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 13th day of March, 2020

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